

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SIBRI TRADERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SIBRI TRADERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	16 TH January 1992
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110UP1992PTC013957
5.	Address of the registered office and principal office (if any) of corporate debtor	16/19-C, CIVIL LINES, Kanpur, KANPUR, Uttar Pradesh, India, 208001
6.	Insolvency commencement date in respect of corporate debtor	24 th April 2025 (However order was uploaded NCLT website on 25 th April 2025)
7.	Estimated date of closure of insolvency resolution process	21 st Oct 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad - 201014 Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 401, Tower-C, Plot No A- 40, I - Thum, Sector-62, Noida - 201301 Process email: cirp.sibritraders@gmail.com
11.	Last date for submission of claims	8 th May 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable (as per the information available to the IRP)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable (as per the information available to the IRP)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Can be obtained from the address as mentioned in Sr No 10 of this Form A Not applicable

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the SIBRI TRADERS PRIVATE LIMITED on 24th April 2025 whereas the copy of the orders was uploaded in the NCLT website on 25th April 2025.

The creditors of SIBRI TRADERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 8th May 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Sumit Shukla
IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
AFA Valid till 31.12.2025

Date and Place: 26th April 2025 at Noida :